GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1948
ANSWERED ON:01.12.2009
MISSING CHILDREN
Kumar Shri Shailendra;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of missing children are on the rise in the county including the NCT of Delhi;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise and genderwise;
- (c) The total number of such children traced/untraced during the said period;
- (d) the steps taken by the Government to trace all the missing children;
- (e) whether the Delhi Police has submitted any report to the Delhi High Court in this regard during the current year; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) & (b): As per the data provided by National Crime Records Bureau (NCRB), the number of children reported as 'missing' for each of the years 2006, 2007 and 2008, State/UT wise are as per Annexure-A. The data for the year 2009 is not available.
- (c): As per NCRB data, the State/UT wise details of children traced for each of the years 2006, 2007 and 2008 are enclosed at Annexure-A
- (d): As per the Seventh Schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, the central Government has issued separate advisories to the State Government and UT Administrations from time to time, to give more focused attention to the prevention and control of missing children within their jurisdiction. However, as reported by Delhi Police, steps taken by them include a 24x7 helpline number for reporting missing person in the NCT region, advertisement in leading newspapers, and development of a web-based computer application ZIPNET which contain information on missing children. Clear instructions have been issued vide the revised standing order No. 258/09 to register case FIRs in each incident of untraced girl child of 18 years of age and below, untraced boys of 12 years and below. Door-to-door survey is conducted by Delhi Police through the beat and Division staff.
- (e) & (f): As per available reports, after the Hon'ble High Court of Delhi took congnizance of the matter, Delhi Police reviewed the status of 'yet to be traced children' and registered 1260 cases up to 30th June, 2009 which includes 264 cases of 2007 and 384 cases of 2008.